

ITEM NO.3

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).11762/2024

(Arising out of impugned final judgment and order dated 31-07-2024 in CRLQP No. 17704/2024 passed by the High Court of Judicature at Madras)

FELIX JERALD

Petitioner(s)

VERSUS

STATE REP. BY THE INSPECTOR OF POLICE

Respondent(s)

(FOR ADMISSION and IA No.193816/2024-EXEMPTION FROM FILING O.T.)

Date : 27-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. S. Prabu Ramasubramanian, Adv.
Mr. Bharathimohan M, Adv.
Mr. Santhosh K, Adv.
Mr. Manoj Kumar A., Adv.
Mr. P. Ashok, Adv.
Ms. Jhanvi Dubey, Adv.
Ms. Trisha Chandran, Adv.
Mr. Vairawan A.S, AOR

For Respondent(s) Mr. D. Kumanan, AOR
Ms. Deepa S, Adv.
Mr. Sheikh F Kalia, Adv.
Mr. Veshal Tyagi, Adv.
Mr. Chinmay Anand Panigrahi, Adv.
Ms. Shagufa Khan, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The petitioner has been released on bail in connection with FIR No 123 of 2024 registered at PS Coimbatore City for offences allegedly punishable under the provisions of the Tamil Nadu Prohibition of Harassment of Women Act 2002 and the Information Technology Act 2000. However, while granting him bail, the High Court directed that the petitioner shall close down his YouTube channel.

- 2 On 6 September 2024, the following order was passed by this Court:
 - 1 Issue notice, returnable on 27 September 2024.
 - 2 Liberty to serve the Standing Counsel for the State of Tamil Nadu, in addition.
 - 3 Pending further orders, the condition imposed for the closure of the YouTube channel of the petitioner shall remain stayed.
 - 4 The petitioner shall, however, comply with all other conditions imposed by the courts below for the grant of bail.

- 3 Imposition of a condition for shutting down the YouTube channel was unwarranted and extraneous for a decision on the application for bail. The petitioner ought to have been released on bail independent of the condition so imposed by the High Court. We accordingly set aside the condition which has been imposed by the High Court to the effect that the petitioner shall close his YouTube channel. The order dated 6 September 2024 passed by this Court shall stand confirmed with the above modification of the order of the High Court.

- 4 The Special Leave Petition is disposed of.

5 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
ADDITIONAL REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR